

dropped, Proposal to raise this limit is also under consideration. The entire Chapter XXA has since ceased to be operative in respect of transfer of immovable properties made after 30.9.1986.

A new Chapter XXC giving pre-emptive right to the Central Government to purchase urban properties has been introduced in the income Tax Act, 1961 with effect from 1.10.1986. The provisions of Chapter XXC are operative only in six metropolitan cities and in cases where the apparent consideration of the property agreed to be sold exceeds Rs. 10 lakhs.

Thus, steps are being taken by Government to ensure that there is no harassment to small house owners in the purchase or sale of such houses.

Number of Income Tax Defaulters

5303. SHRI C.K. KUPPUSWAMY : Will the Minister of FINANCE be pleased to state :

(a) the number of income tax defaulters during the year 1986-87 and 1987-88, State-wise ; and

(b) the money thus collected by Income Tax Department during the above period ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) and (b) This information will have to be collected from the field formations from all over the country. This will involve huge efforts and time. Keeping in view the time and efforts involved in collecting the information, it may not be commensurate with the result sought to be achieved. However, if the Hon'ble Member desires to have any information in respect of any particular assessee the same can be collected and made available.

Disposal of Cotton Stocks Through Exports

5304. SHRI P. PENCHALLIAH : Will the Minister of Textiles be pleased to state the steps being taken to dispose off cotton stocks by way of exports to needed countries as well as by way of sale for domestic purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : The production of cotton during the current year as well as carry-over stocks from the last year will be absorbed in the domestic market to meet the requirements of the mills as well as non-mill consumption. In view of the lower production and increased domestic demand, no problems are envisaged in the disposal of cotton stocks.

Unit Value Realisation of Indian Tea Abroad

5305. SHRIMATI JAYANTI PATNAIK : Will the Minister of COMMERCE be pleased to state :

(a) whether the unit value realisation of Indian tea in foreign markets has started going up ;

(b) if so, the amount of foreign exchange expected to be earned by tea export during the year 1987-88 ; and

(c) the quantum of tea export expected during 1987-88 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) to (c) Yes, Sir. During 1987-88 from April to September total quantity exported is estimated at around 85.67 million kgs. valued at Rs. 274.56 crores with a unit value realisation of Rs. 32.05 per kg. as compared to 79.97 million kgs. valued at Rs. 240.47 crores with unit value of Rs. 30.07. Thus, exports during April-September 1987 is higher by 5.7 M. kgs. and Rs. 34.09 crores as compared to April-September, 1986. The rate of growth achieved in quantity terms is approximately 7% higher than April-September 1986-87. Our attempt is to sustain this rate of growth for the remaining part of the year.

Organisations of Opium Producers

5306. SHRI R.M. BHOYE : Will the Minister of FINANCE be pleased to state :

(a) the total number of organisations of opium producers in the country and what is their utility ;

(b) whether Government keep any link with these organisations through any meetings or seminar etc. ;